

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 19 (RE-2006)/2004-2009

NEW DELHI, the 4th July, 2006

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 , the Central Government hereby makes the amendments in para 3 of Notification No 15 dated 27th June 2006 , to include the following sentence, at the end of the said para :-

“ Further the transitional arrangements notified under para 1.5 of the Foreign Trade Policy ,2006 shall not be applicable for export of pulses against irrevocable Letters of Credit opened on or after 22.6.2006 as the decision of the Government prohibiting the export of pulses was announced and got widely publicised on 22.6.2006 in the electronic and print media .”

2. This issues in Public interest.

(K. T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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Copy to all concerned, by order etc.

(S. K. Shrivastava)
Dy. Director General of Foreign Trade